IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :3

COURT – I

CP NO.(IB)408/ALD/2019

IN THE MATTER OF:

M/S SHREE PADMAVATI STEEL TRADERS ... APPLICANT

V/S

UTTARAYAN STEEL PVT LTD ... RESPONDENT

ORDER UNDER SECTION 9 IBC

ORDER DELIVERED ON 15.09.2021

CORAM:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
FOR THE APPLICANT/ IRP : SH. KRISHNA DEV VYAS, ADV.

ORDER

IA NO.272/2021

Application filed U/s 12A of the Code seeking to withdraw CP No.(IB)408/ALD/2019.

Ld. Counsel for the IRP states that the parties have amicably settled the matter after the initiation of CIRP vide order dated 25.08.2021 and only one claim of Punjab National Bank was received which was under verification, hence, the CoC is not formed.

Ld. Counsel for the IRP further states that the cost and fees of IRP are paid and nothing is due to IRP. Hence, this application be allowed and the Corporate Debtor be released from the rigours of CIRP.

Considering the submissions made and documents on record, we allow the application. Thereby allow CP No.(IB)408/ALD/2019 to be withdrawn and disposed of.

—Sd—

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

—Sd—

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Kavya Pr. Srivastava
(Stenographer)